

[Shri K. C. Reddy]

The German Combine will be appointed the technical consultants and will receive a fixed fee of about Rs. 2.10 crores, which works out to about 3 per cent. on the estimated cost. No royalties are payable and no bonus shares will be issued.

The management of the company will be vested in a board, in which the Government and the Combine will have representation proportionate to their respective investments. The Chairman and the Managing Director will be the nominees of Government, thereby reserving to Government the control and overall management of this vital industry. The German Combine will recommend a team of technical experts for the efficient working of the plant. The number of Germans to be employed will be kept down to the minimum commensurate with the requirements of efficiency. Indians will receive, meanwhile, specialised training for the progressive replacement of German nationals.

The German collaborators expect that the plant could be commissioned within a period of four years after the preliminary details have been settled. A representative team is expected in India in September to discuss and settle the constitution of a Company and to make specific recommendations on the location of the plant etc. The over-riding consideration for location will be the economics of production and of distribution and the site will be selected with these in view.

After a careful assessment of the requirements for steel with the growing industrialisation of the country, Government have come to the conclusion that there still exists the need for the establishment of another unit after providing for the expansion of the present project. To this end, necessary planning and other action will be initiated.

## ANDHRA STATE BILL

### PRESENTATION OF REPORT OF COMMITTEE ON PETITIONS

**Pandit Thakur Das Bhargava** (Gurgaon): I beg to present the report of the Committee on Petitions on the Andhra State Bill, 1953.

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### PAPER LAID ON THE TABLE

#### PATIALA AND EAST PUNJAB STATES UNION POLICE (INCITEMENT TO DISAFFECTION) ACT, 1953.

**The Deputy Minister of Home Affairs (Shri Datar)**: I beg to lay on the Table a copy of the Patiala and East Punjab States Union Police (Incitement to Disaffection) Act, 1953 (President's Act No. 1 of 1953), under sub-section (3) of section 3 of Patiala and East Punjab States Union Legislature (Delegation of Powers) Act, 1953. [Placed in Library. See No. S-105/53.]

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### MOTION FOR ADJOURNMENT

#### FLOODS IN GODAVARI

**Shri Frank Anthony** (Nominated—Anglo-Indians): Sir, I had given notice of an adjournment motion. The Secretary asked me not to raise it until Mr. Reddy had made his statement. I want to know whether it has been disallowed, and the reasons thereof. I have a right to know the reasons.

**Mr. Deputy-Speaker**: The hon. Member gave me a notice of an adjournment motion regarding floods in Godavari and the adequacy of relief measures taken by the Railway administration. I immediately told him that I am withholding consent, as this is not a matter which need be raised by way of an adjournment motion. All are interested in it. A number of such adjournment motions have been brought to me during the past sever-